

**GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF SCHOOL EDUCATION AND LITERACY**

**LOK SABHA  
UNSTARRED QUESTION NO. 2996  
TO BE ANSWERED ON 6<sup>TH</sup> AUG, 2018**

**Playgrounds in Schools**

**†2996. SHRI PARBHUBHAI NAGARBHAI VASAVA:  
SHRI GEORGE BAKER:**

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of secondary schools in the country that do not have any playground, State/UT-wise including Gujarat and West Bengal along with the reasons therefor;
- (b) the steps taken/being taken by the Government in this regard; and
- (c) whether the Government proposes to introduce scheme in this regard and if so, the details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
(SHRI UPENDRA KUSHWAHA)**

(a) As per Unified District Information System for Education (UDISE), 2016-17 (Provisional), there are 55,074 (22.11%) secondary schools without playground in the country. Details of secondary schools without playground State/UT-wise including Gujarat and West Bengal are at Annexure. Non-availability of playground in the schools is mostly due to non-availability of land.

(b) and (c) The Schedule to Right of Children to Free and Compulsory Education (RTE) Act, 2009 lays down the norms and standards for a school building. A school building has to be an all-weather building comprising, inter alia, playground facility.

The Ministry of Human Resource Development has formulated an Integrated Scheme for School Education – Samagra Shiksha, which subsumes erstwhile Schemes of Sarva Shiksha Abhiyan (SSA), Rashtriya Madhyamik Shiksha Abhiyan (RMSA) and Teacher Education (TE). Samagra Shiksha effective from 1<sup>st</sup> April, 2018 supports States and UTs for strengthening of existing government schools, and for creation and augmentation of infrastructure facilities based on the gap determined by Unified District Information System for Education (UDISE) and proposals received from respective State/UT.

To address the issue of shortage of playgrounds in schools, this Ministry has issued an advisory to the State Governments that the schools that do not have playgrounds, may make adequate arrangements in an adjoining playground, municipal park etc., for children to play outdoor games and other physical activities.

There is an inbuilt system for creating sports facilities for students in Kendriya Vidyalayas. As and when a building for Kendriya Vidyalaya is constructed, a provision is kept for developing sports infrastructure/playgrounds as per the local need and the land availability. Also, in Jawahar Navodaya Vidyalayas, play facilities such as running track, playfield, Basketball field, Kho-Kho etc are provided.

The Central Board of Secondary Education (CBSE) has also included provision of playgrounds in its Affiliation Bye laws. As per clause 3.3 (ii) (a) of the Affiliation Bye laws, it is laid down that “the School/Society/Trust/Company registered under section 25 of the Companies Act, 1956 or the Congregation or other Religious Body controlling the Society/Trust/Company registered under Section 25 of the Companies Act, 1956 managing the school must have about two acres (or as otherwise permitted measurement) of land and a building constructed on a part of land and proper playgrounds on the remaining land.” As per clause 8.6 of the Affiliation Bye laws, “the School should have adequate facilities for providing recreation activities and physical education as well as for conduct of various activities and programs for developmental education and for the social, cultural and moral development of the students and for safeguarding their health.” As per clause 8.7 of the CBSE Affiliation Bye laws, the school should have the following sports facilities as (i) adequate ground to create outdoor facilities for a 200 metre track; (ii) adequate land for kabbadi and Kho-Kho; and (iii) facilities for playing Volleyball.

Further, Ministry of Rural Development has issued a notification in March, 2017 which makes a provision for construction of play fields and compound walls for Government run schools in the villages under Mahatma Gandhi National Rural Employment Guarantee Act, 2005.

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ANNEXURE**ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION NO. 2996 FOR 06.08.2018 ASKED BY SHRI PARBHUBHAI NAGARBHAI VASAVA AND SHRI GEORGE BAKER REGARDING PLAYGROUNDS IN SCHOOLS**

Statement showing State/UT-wise details of secondary schools without playground

S. No.	State/UT	No of Secondary Schools	No. of Secondary Schools without Playground
1	Andaman & Nicobar Islands	113	32
2	Andhra Pradesh	12063	2164
3	Arunachal Pradesh	449	109
4	Assam	8369	2930
5	Bihar	7748	2088
6	Chandigarh	159	4
7	Chhattisgarh	6524	1946
8	Dadra & Nagar Haveli	44	10
9	Daman & Diu	41	12
10	Delhi	2086	176
11	Goa	417	137
12	Gujarat	10723	1152
13	Haryana	7831	654
14	Himachal Pradesh	3962	198
15	Jammu And Kashmir	4238	961
16	Jharkhand	4639	1259
17	Karnataka	15708	2003
18	Kerala	4705	505
19	Lakshadweep	15	4
20	Madhya Pradesh	16264	3773
21	Maharashtra	23484	817
22	Manipur	1054	249
23	Meghalaya	1449	646
24	Mizoram	648	446
25	Nagaland	724	264
26	Odisha	9873	3387
27	Puducherry	371	43
28	Punjab	9298	137
29	Rajasthan	28534	8069
30	Sikkim	230	36
31	Tamil Nadu	12893	1936
32	Telangana	12280	2766
33	Tripura	1043	183
34	Uttar Pradesh	27189	10901
35	Uttarakhand	3575	1413
36	West Bengal	10346	3664
	<b>All India</b>	<b>249089</b>	<b>55074</b>

*Source: Data from NIEPA based on UDISE, 2016-17(Provisional)*